



**KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SEVENTH SESSION**

**THE KARNATAKA TOWN AND COUNTRY PLANNING (SECOND AMENDMENT) BILL, 2020
(LA Bill No. 31 of 2020)**

A Bill further to amend the Karnataka Town and Country Planning Act, 1961.

Whereas it is expedient further to amend the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Town and Country Planning (Second Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 6.- In the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) (hereinafter referred to as the principal Act), in section 6,

(1) after the words "under its jurisdiction", the words "Separate present land use map for the local authority jurisdictions in the local planning area and for the wards within the local authority jurisdictions." shall be inserted.

(2) after the words "office of the planning authority", the words "and in the offices of the local authorities and the ward offices." shall be inserted.

3. Amendment of section 7.- In section 7 of the principal Act, in sub-section (1), after the words "office of the planning authority", the words "and in the offices of the local authorities and the ward offices." shall be inserted.

4. Amendment of section 12.- In section 12 of the principal Act, in sub-section (1), after clause (a), the following shall be inserted, namely:-

"(aa) Present land use maps and proposed land use map prepared for the local planning area, local authority jurisdiction and for every ward within the local authority boundaries."

5. Amendment of section 13.- In section 13 of the principal Act, in sub-section (1), the following shall be inserted at the end, namely:-

"Simultaneously, the plan and reports shall be forwarded to the local authorities within the local planning area, which shall, within sixty days from the date of receipt thereof, forward to the Planning Authority, its approval or any observations to be considered by the Authority, failing which the approval of the local authority shall be deemed to have been given."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) to ensure participation of the Urban Local Bodies in preparation of the Master plans and to prepare land use maps at the ward level.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

B.S. YADIYURAPPA
Chief Minister

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA TOWN AND COUNTRY PLANNING ACT,
1961 (KARNATAKA ACT 11 OF 1963)****X X****XX****XX**

6. Preparation of a map showing present land use.-Every Planning Authority shall, as soon as possible and not later than two years after the date specified under section 5, prepare an accurate map showing the present land use in the Planning Area under its jurisdiction and such other particulars as may be prescribed. A copy of such map shall be sent to the Director and another copy shall be displayed for public information in the office of the Planning Authority.

7. Application for correction of entries in map.-(1) The owner of any plot of land included in the map prepared under section 6, may within one month of its publication in the office of the Planning Authority, apply to such authority for any entry of land use or other particulars made in the map to be corrected.

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12. Contents of Master Plan.- (1) The Master Plan shall consist of a series of maps and documents indicating the manner in which the development and improvement of the entire planning area within the jurisdiction of the Planning Authority are to be carried out and regulated, such plan shall include proposals for the following, namely:-

(a) zoning of land use for residential, commercial, industrial, agricultural, recreational, educational and other purposes together with Zoning Regulations;

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13. Approval of the Master Plan.- (1) On receipt of the Master Plan with the reports referred to in section 12 from the Planning Authority under sub-section (1) of section 9, or after such plan and reports are prepared and published under sub-section (2) of section 9, the State Government after making such modifications as it deems fit or as may be advised by the Director, shall return through the Director, the plan and the reports to the Planning Authority, which shall thereupon publish, by notification, the plan and the reports inviting public comments within sixty days of such publication.

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